BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 329/2024

IN THE MATTER OF:

RAJENDRA TYAGI ……APPLICANT(s)

VERSUS

UNION OF INDIA & ORS. ……RESPONDENT(s)

INDEX

S.No.	PARTICULARS	PAGE NO.
1.	RESPONSE ON BEHALF OF DM, GAUTAM BUDDHA NAGAR IN COMPLIANCE OF THE ORDER DT. 28.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI	
	ANNEXURES	
2.	COPIES OF THE SDM REPORT ANNEXED HEREWITH AS ANNEXURE-1	
3.	COPY OF THE LETTER DT. 11.08.2025 ANNEXED HEREWITH AS ANNEXURE-2	
4.	COPY OF CPCB REGULATIONS ANNEXED HEREWITH AS ANNEXURE 3	
5.	COPY OF LETTER DT. 23.08.2025 ANNEXED HEREWITH AS ANNEXURE 4	

6.	**COPY OF LETTER DT. 30.09.2025 ANNEXED HEREWITH AS ANNEXURE 5**	
7.	**COPY OF LETTER DT. 06.10.2025 ANNEXED HEREWITH AS ANNEXURE 6**	

THROUGH COUNSEL

BHANWAR PAL SINGH JADON
STANDING COUNSEL FOR STATE OF U.P.
EMAIL- bhanwar09jadon@gmail.com
Ph: 9639286572

DATE: 07.10.2025
PLACE: NOIDA

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO.329/2024

IN THE MATTER OF:

RAJENDRA TYAGI.....APPLICANT(s)

VERSUS

UNION OF INDIA & ORS.....RESPONDENT(s)

RESPONSE ON BEHALF DISTRICT MAGISTRATE, GAUTAM BUDDHA NAGAR IN COMPLIANCE OF THE ORDER DT. 28.07.2025 PASSED BY THE HON'BLE NATIONAL GREEN TRIBUNAL

I, Medha Roopam, aged about 34 years, W/o Manish Bansal, presently posted as District Magistrate, Gautam Buddha Nagar, do hereby solemnly affirm and state as under:-

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and is competent and authorized to swear the present affidavit.

2. That I state that the contents of the affidavit have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

I. BACKGROUND OF THE PRESENT MATTER:

3. That the present Original Application pertains to the construction of illegal and unauthorized construction of houses, shops and other commercial establishments on a gigantic scale in Greater Noida and Noida.

4. The said constructions of illegal and unauthorized colonies and other structures are being carried out without seeking and possessing the mandatory Consents to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 from the Uttar Pradesh Pollution Control Board.

5. Most of these illegal colonies and structures are being raised without having any sewerage network in place and are perpetually discharging sewage on the roads and open lands, in contravention of Section 24 of the Water Act.

NOTARY V.P. Chauhan Notary Advocate Reg. No. 568 G.B. Nagar GOVT OF INDIA

6. That the present matter was last listed for hearing on 28.07.2025, wherein the Hon'ble Tribunal directed as under:

"Learned Counsel appearing for respondent no.6 District Magistrate, Gautam Buddha Nagar also seeks three weeks' time to place on record the details of the action taken by respondent no.6 to ensure action against such illegal constructions"

II. DEMOLITION DRIVE CONDUCTED ON 26.07.2025

7. That the Sub-District Magistrate- Sadar, Gautam Buddha Nagar, has written a letter dt. 26.07.2025 to the District Magistrate, Gautam Buddha Nagar, in reference to letter dated 12.09.2024 under which it had been directed to take necessary action in connection with the matter.

8. That as per the report of the Sub-Divisional Magistrate – Sadar, Gautam Buddha Nagar, the **following actions were highlighted:**

a) Revenue and police team took action against about 12 illegal farmhouses in the submerged area of village Gharbara of Tehsil Sadar, Gautam Buddha Nagar.

b) About 16 bighas of land was freed from the possession of an illegal farm house built on Gram Sabha land in the submerged area of village Momnathal of Tehsil Sadar, GBN by a joint team of Revenue and Police.

c) 72 bighas of land worth 100 crores was vacated in the submerged area of Sikandarpur village.

d) The illegal construction taking place in the submerged area in Khasra numbers 731, 736, 738, 739 of village Lakhanawali of Tehsil Sadar, GBN was cleared from illegal occupation by the revenue team along with the police.

e) Illegal construction being done on Khasra No. 1338/1/0.1260, 1338/2/0.5060, 1455/0.6186, 1470/1/0.8220, 1473/0.8540, 1474/0.0440, 1469/0.3800, 1468/0.1202, 1463/0.2600, 1460/0.890

NOTARY V.P Chauhan Notary Advocate Regd. No. 5366 G.B Nagar GOVT OF INDIA

total area 4.6168 hectares of village Kasana of Tehsil Sadar, Gautam Buddha Nagar, which was cleared by a joint team of Revenue and Irrigation Department by removing the illegal construction in the presense of police force.

f) Illegal construction being done on the land of village society from Khasra number 234/0.1640 hectare of village Chuhadpur Bangar of Tehsil Sadar, GBN, the land was freed from occupation.

g) On 10.07.2025, in village Amarpur of Tehsil Sadar, Gautam Buddha Nagar, the action of removing illegal construction from Khasra No. 169/0.5310 hectare of Gram Sabha land was taken by a joint team of Revenue and Police Force.

h) Illegal encroachment being done in the flood zone of Hindon river under village Haiwatpur and Sorakhabad Jahivabad of Tehsil Dadri, District GBN has been stopped from time to time from 07.01.2025 till present date.

NOTARY V.P Chauhar Notary/Advocate Reg. No. 5936 G.B Nagar GOVT OF INDIA

i) On 24.05.2025, action was taken to remove encroachment of illegal construction being carried out on plot numbers 22,25 situated in the submerged area of village Bisrakh Jalapur of Tehsil Dadri, District GBN.

Copies of the SDM Report has been annexed herewith as **Annexure-1.**

III. CONSTITUTION OF JOINT COMMITTEE:

9. That in compliance of said order, a Joint Committee vide letter dated 11.08.2025 was constituted by the District Magistrate to investigate the project sites comprising of the following officials:

- Representative nominated by the Sub-Divisional Magistrate, Gautam Buddha Nagar,
- Senior Manager, Noida/ Greater Noida Industrial Development Authority or his nominated representative,
- Regional Officer UP Pollution Control Board, Noida/ Greater Noida or his nominated representative and,
- Executive Engineer/ Nodal District Ground Water Management Council, Uttar Pradesh Ground Water Department Division.

Copy of the said letter is being enclosed herewith and marked as **Annexure-2.**

NOTARY V.P Chauhan Notary Advocate Regd. No. 58 G.B Nagar GOVT OF INDIA

IV. FINDINGS OF THE JOINT COMMITTEE:

10. That the Joint Committee comprising of the above-mentioned officials had visited the two sites in question, namely Samtal Colour Picture Tubes/ Ghaziabad Developers/ Bhagwati Developers (Dwarika City) and M/s Sahara Enclave, Chhapraula, GT Road, Gautam Buddha Nagar, on 18.08.2025. The Joint Committee had informed that construction work was found to be partially completed and in progress on some plots. Plotting of different areas has been done at both the sites in question.

11. That in the report of the Joint Committee, reference has been made to photographs enclosed on page no. 1194 and 1195 to show the extent of such illegal constructions, the Regional Officer, Uttar Pradesh Pollution Control Board has informed that if the built-up area of the project exceeds 20,000 sq. mtr, Environment Clearance (EC) would be required, and projects with a built-up area exceeding 5,000 sq. mtr require Consent to Establish/Operate (CTE/CTO) from the Uttar Pradesh Pollution Control Board. It is further submitted that the two sites in question fall under the white category as per the CPCB Regulations, therefore they do not require Consent to Establish/Operate (CTE/CTO). Copy of CPCB Regulations is being enclosed herewith and marked as **Annexure-3.**

12. That it was further informed that during the Joint Committee inspection, it was not possible to assess the built-up area of individual plots exceeding 5,000 sq. mtr and further action by the Pollution Control Board would be possible only after receiving information on the built-up area from the Greater Noida Authority.

NOTARY V.P Chauhan Notary Advocate Reg. No.-568 G.B Nagar GOVT OF INDIA

V. ACTIONS TAKEN BY DISTRICT MAGISTRATE:

13. That the District Magistrate, Gautam Buddha Nagar vide letter dated 23/08/2025 has directed the Greater NOIDA Industrial Development Authority to:

- Take action against the defaulters in accordance with law.
- Issue directions to the concerned authority to take necessary action

against the illegal constructions (buildings/villas/shops etc.) being carried out in the locations mentioned in the Original Application and Additional Affidavit. Copy of the said letter is being enclosed herewith and marked as **Annexure-4.**

14. That the Greater Noida Industrial Development Authority (GNIDA) has written a letter dated 30.09.2025 to the Legal in Charge, Greater Noida Authority provided the actions taken in compliance of the same. That the said letter was copied to the Regional Officer, UPPCB, Greater Noida. In pursuance of this, it was informed that in the forms filed by the applicant, before the Hon'ble Tribunal, the details of the Annexure related to the area of Work Circle-3 is as follows:

S.No	Annexure AA-1	Built-up area (in sq.m)
1.	1194	4800
2.	1195	1150
3.	1196	1225
4.	1197	1739
5.	1198	1330
6.	1199	783
7.	1200	610
8.	1201	4500

NOTARY V.P Chauhan Notary Advocate Reg. No.-568 G.B Nagar GOVT OF INDIA

That the said details have been provided vide letter dt. 03.10.2025
A Copy of the letters dt. 30.09.2025 and 03.10.2025 annexed herewith as **Annexure-5.**

15. That further, the Deponent has written a letter dt. 06.10.2025 to the Additional Chief Executive Officer, Greater Noida Industrial Development Authority, Greater Noida. That vide the said letter it has again been requested to the GNIDA to take necessary action taken against the illegal constructions being carried out in the villages/locations mentioned in the Additional Affidavit filed by the Applicant, and regarding matters related to sewage, etc., for compliance with the order passed by the Hon'ble Tribunal.

A Copy of the letter dt. 06.10.2025 has been annexed herewith as **Annexure-6.**

16. That the deponent is duty bound to fulfil the obligation which are assigned under the law and directions passed by this Hon'ble Tribunal. The Deponent is fully committed to ensure strict adherence to the orders of this Hon'ble Tribunal and undertakes to faithfully comply with any further directions or instructions that may be issued by this Hon'ble Tribunal, without demur or delay.

17. Hence, the present affidavit is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.

NOTARY V.P Chauhan Advocate Notary Reg. No.-568 G.B Nagar GOVT OF INDIA

DEPONENT

VERIFICATION

Verified at G. B. Nagar on this 6th day of October, 2025, that the contents of the above affidavit from paragraphs 1 to 17 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.

DEPONENT

NOTARY
V.P Chauhan
Notary Advocate
Reg No-568
GB Nagar
GOVT OF INDIA

ATTESTED
V.P Chauhan
Notary Advocate
Reg No.-568
G B Nagar

ANNEXURE 1

कार्यालय उपजिलाधिकारी–दादरी गौतमबुद्धनगर।

पत्रांक 1115 /एस0टी–एस0डी0एम0/2025 दिनांक 26.07.2025

जिलाधिकारी,
गौतमबुद्धनगर।

विषयः– मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित OA No. 329/2024 Rejendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 02.04.2024 एवं 08.07.2025 के अनुपालन में।

महोदय,

कृपया उपरोक्त विषयक कार्यालय जिलाधिकारी, गौतमबुद्धनगर के पत्र संख्या 618/एन0जी0टी0–76/2024 दिनांक 12.09.2024 का संदर्भ ग्रहण करने का कष्ट करें जिसके अन्तर्गत प्रकरण के सम्बन्ध में आवश्यक कार्यवाही कर अनुपालन आख्या उपलब्ध कराने हेतु निर्देशित किया गया है।

उक्त के अनुपालन में अवगत कराना है कि मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित OA No. 329/2024 Rejendra Tyagi Versus Union of India & Ors. में नोएडा प्राधिकरण, ग्रेटर नोएडा प्राधिकरण क्षेत्र में बिल्डर, प्रोपर्टी डीलर आदि द्वारा आवश्यक अनुमति प्राप्त किये बिना अवैध प्लाटिंग, कॉलोनी/ विला/दुकानें आदि का निर्माण एवं भूजल दोहन के सम्बन्ध में कार्यवाही किए जाने हेतु योजित वाद के उपरान्त पारित आदेश दिनांक 02.04.2024 एवं 08.07.2025 के अंश निम्नवत हैः–

"----------1—In this original application, Applicant has raised a grievance that unauthorized and illegal construction of houses, shops and other commercial establishments on large scale is in progress ing Greater Noida and Noida in violation of environmental norm. Since many of these illegal constructions are being done with top soil, the act is causing large scale illegal mining of top soil in and around the villages, resulting in deep, catastrophic pits which is giving rise to a vicious cycle. It is the allegation of the Applicant that these constructions are being done without obtaining mandatory Consent to Establish and Operate under Section 25 of the Water (Prevention and Control of Pollution) Act., 1974 from the Utter Pradesh Pollution Control Board (UPPCB) . It is also alleged that these illegal construction/colonies are being developed without having any sewerage network in place and without having Consent to Establish and Operate under the Air (Prevention and Control of Pollution) Act. 1981 and without NOC to draw water from tube wells,

4. Issue notice to the respondents. Applicant is directed to serve the respondents and file affidavit of service at least one week before the next date of hearing.

Orders dated 08.07.2024 is as below:-

1. In this original application , the grievance is against the alleged unauthorized and illegal construction in Greater Noida and Noida in the specified village in violation of the environmental norms.
2. The Tribunal on 02.04.2024 had issued notice to the respondents. The status report dated 05.07.2024 has been filed by the UPPCB for (Greater Noida) wherein the action taken by the UPPCB in Greater Noida.

5. Leaned Counsel appearing for the others respondents seeks four weeks time to file the report/response. It will be open to the Counsel for the applicant to file response to the reports already filed within a period of for weeks.

उपरोक्त के दृष्टिगत आवश्यक कार्यवाही किये जाने हेतु उल्लेख किया गया है जिसके अनुपालन में तहसील दादरी जनपद, गौतमबुद्धनगर में क्षेत्रान्तर्गत समय–समय पर ग्रामों में बिल्डर, प्रोपर्टी डीलर आदि द्वारा आवश्यक अनुमति प्राप्त किये बिना अवैध प्लाटिंग, कॉलोनी/विला/दुकानें आदि का निर्माण एवं भूजल दोहन के सम्बन्ध की गयी कार्यवाही निम्नवत हैः–

01. **तहसील दादरी जनपद गौतमबुद्धनगर के ग्राम हैवतपुर व सोरखाबाद जाहिवाबाद** के अन्तर्गत हिण्डन नदी के डूब क्षेत्र में किये जा रहे अवैध निर्माण को दिनांक 07.01.2025 से अब तक समय–समय पर अवैध अतिक्रमण रूकवाया गया।

02. **तहसील दादरी जनपद गौतमबुद्धनगर के ग्राम बिसरख जलालपुर** के डूब क्षेत्र में स्थित गाटा संख्या 22, 25, 25 पर हो रहे अवैध निर्माण को दिनांक 24.05.2025 को कब्जा हटवाने की कार्यवाही की गयी।

तद्नुसार सूचना सादर प्रेषित।

तहसीलदार
दादरी, गौतमबुद्धनगर।

उपजिलाधिकारी,
दादरी, गौतमबुद्धनगर।

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

ANNEXURE 2

पत्रांक 546 / NHT-76/2025

दिनांक : 11/08/25

कार्यालय आदेश

मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित O.A. No.- 329/2024 Rajendra Tyagi vs Union of India & ors. में पारित आदेश दिनांक 28.07.2025 का मुख्य अंश निम्नवत् है–

"..In this original application (OA), applicant alleges that large-scale illegal residential and commercial construction is in progress in NOIDA and Greater NOIDA violating the environmental norms. 2. Learned Counsel for the applicant submits that these constructions do not have requisite environmental clearances, illegal borewells have been dug up and no sewerage system has been laid. 4. We have also examined the photographs which have been enclosed along with the affidavit as annexure R-15/3 colly. Most of these photographs are old photographs of November, 2022 prior to filing of this original application. 6. Learned Counsel appearing for respondent no.15 seeks three weeks' time to place on record fresh affidavit with all the particulars and supporting material. 7. Learned Counsel appearing for respondent no.4-Greater Noida Industrial Development Authority (GNIDA) also submits that some action has been taken by respondent no.4 and detail affidavit in this regard will be filed withing three weeks. 8. Learned Counsel appearing for respondent no.6- District Magistrate, Gautam Budh Nagar also seeks three weeks' time to place on record the details of the action taken by respondent no.6 to ensure action against such illegal constructions. 10. During the course of hearing, reference has also been made to the photographs enclosed on page no.1194 and 1195 with geo-coordinates 3 and dates to show the extent of such illegal construction without EC/CTE/CTO.

12. List on 08.10.2025"

प्रकरण अवैध निर्माण, भूजल निष्कर्षण तथा सीवर लाईन स्थापित न होने के सम्बन्ध में है। वादी द्वारा प्रेषित Additional Affidavit में उल्लिखित परियोजना स्थल की जाँच हेतु निम्न अधिकारियों की संयुक्त समिति गठित की जाती है–

1. उपजिलाधिकारी, दादरी/सदर, गौतमबुद्धनगर द्वारा नामित प्रतिनिधि।
2. वरिष्ठ प्रबन्धक, नोएडा/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण अथवा उनके द्वारा नामित प्रतिनिधि।
3. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, नोएडा/ग्रेटर नोएडा अथवा द्वारा नामित प्रतिनिधि।
4. अधिशाषी अभियन्ता/नोडल जिला भूगर्भ जल प्रबन्धक परिषद, उ0प्र0 भूगर्भ जल विभाग खण्ड, गौतमबुद्धनगर।

उपरोक्त समिति को निर्देशित किया जाता है कि मा0 अधिकरण, नई दिल्ली द्वारा दिनांक 28.07.2025 को पारित आदेश के अनुपालन में प्रश्नगत अवैध परियोजनाओं का समिति द्वारा स्थलीय निरीक्षण कर नियमानुसार कार्यवाही करते हुये 15 दिवस के अन्दर आख्या अद्योहस्ताक्षरी व मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में दाखित किया जाना सुनिश्चित करें, जिससे मा0 अधिकरण द्वारा पारित आदेश का समयान्तर्गत अनुपालन सुनिश्चित हो सके।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर

पत्रांकः– 546/NHT-76/2025 /तददिनांक · 11/08/25

प्रतिलिपिः निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित।

1. मुख्य कार्यपालक अधिकारी, नोएडा/ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण को इस अनुरोध के साथ प्रेषित कि संयुक्त निरीक्षण किये जाने हेतु अपने स्तर से भी निर्देशित करनें का कष्ट करे।
2. अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।
3. सम्बन्धित अधिकारी के अनुपालनार्थ।

जिलाधिकारी
गौतमबुद्धनगर

ANNEXURE 3

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
(पर्यावरण एवं वन मंत्रालय, भारत सरकार)
(MINISTRY OF ENVIRONMENT & FORESTS, GOVT. OF INDIA)

No.B-29012/ESS(CPA)/2015-16/ March 07, 2016

To

The Chairman
All the State Pollution Control Boards / Pollution Control Committees
(List Attached)

SUB: MODIFIED DIRECTIONS UNDER SECTION 18(1)(b) OF THE WATER (PREVENTION & CONTROL OF POLLUTION) ACT, 1974 and THE AIR (PREVENTION & CONTROL OF POLLUTION) ACT, 1981 REGARDING HARMONIZATION OF CLASSIFICATION OF INDUSTRIAL SECTORS UNDER RED / ORANGE / GREEN / WHITE CATEGORIES.

WHEREAS, under section 16 (2)(b) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(c) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the Central Pollution Control Board (CPCB), constituted under the Water (Prevention and Control of Pollution) Act, 1974, is to coordinate activities of the State Pollution Control Boards (SPCBs) and Pollution Control Committees (PCCs); and

WHEREAS, under section 16 (2)(c) of the Water (Prevention and Control of Pollution) Act, 1974 and under Section 16 (2)(d) of the Air (Prevention & Control of Pollution) Act, 1981, one of the functions of the CPCB is to provide technical assistance and guidance to SPCBs and PCCs; and

WHEREAS, it was brought to the notice of CPCB, that different SPCBs /PCCs were following different criteria for classification of industrial sectors under Red/Orange/ Green category and that classification was being used by the SPCBs/PCCs for grant of consents to industries and for Inventorization / surveillance of industries.

WHEREAS, the issue regarding classification of industries was deliberated upon in the 56th Conference of Chairmen & Member Secretaries of CPCB & SPCBs/PCCs held on August 31, 2010 and a working group comprising of representatives from SPCBs & CPCB was constituted to prepare a consolidated list of industrial sectors falling under Red/Orange/Green category to bring uniformity in classification of industrial sectors across the country;

'परिवेश भवन' पूर्वी अर्जुन नगर, दिल्ली-110032
'Parivesh Bhawan', East Arjun Nagar, Delhi - 110032
दूरभाष/Tel. : 43102030, फैक्स/Fax : 22305793, 22307078, 22307079, 22301932, 22304948
ई-मेल/e-mail : cpcb@nic.in वेबसाईट/Website : www.cpcb.nic.in

WHEREAS, the report prepared by the Working Group was discussed in the 57th Conference of Chairmen & Member Secretaries of CPCB& SPCBs/PCCs held in Delhi on September 15, 2011, wherein some modifications were proposed;

WHEREAS, the final report of the working group was prepared, incorporating the suggestions/observations made in the 57th Conference of Chairmen and Member Secretaries of CPCB & SPCBs/PCCs and in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water Act, 1974, following directions were issued for compliance to all SPCBs/PCCs to maintain uniformity in categorization of industries as red, orange and green as per list finalized by CPCB, which identified 85 types of industrial sectors as 'Red', 73 industrial sectors as 'Orange' and 86 sectors as 'Green':

a). To maintain uniformity in categorization of industries under Red/ Orange/Green category, the SPCBs /PCCs shall adopt the list as finalized by CPCB based on the recommendations of that Working Group for grant of Consent, inventorization of industries under Red, Orange and Green categories and other related activities.

(b). The SPCBs/PCCs shall revise the list of Red, Orange and Green categories of industries operating in their jurisdiction based on the criteria specified in the final report of that Working Group and submit the same to CPCB within 90 days in hard copy as well as soft copy;

WHEREAS, later-on, it was observed that the process of categorization thus far was primarily based on the size of the industries and consumption of resources and pollution due to discharge of emissions and effluents and its likely impact on health was not considered as primary criteria;

WHEREAS, there have been proposals from the SPCBs / PCCs and industrial associations for categorization of the industrial sectors in a more pragmatic manner. The issue was discussed during the national level conference of the Environment Ministers of the States, held in New Delhi during April 06-07, 2015 and also during the Conference of the Chairmen and Member Secretaries of CPCB and SPCBs/PCCs held in New Delhi on April 08, 2015. Accordingly, a 'Working Group' comprising of the Members from Central Pollution Control Board and State Pollution Control Boards representing the States of Andhra Pradesh, Punjab, Tamilnadu, West Bengal, Madhya Pradesh and Maharashtra, was constituted to revisit the criteria of categorization of industries and suggest rationale based on pollution potential for categorization of industrial sectors and adopting it for implementation of pollution control plan;

WHEREAS, the Working Group has developed the criteria of categorization of industrial sectors based on the concept of Pollution Index which is a function of the emissions (air pollutants), effluents (water pollutants), hazardous wastes generated and consumption of resources. For this purpose the references are taken from the the Water (Prevention and Control

of Pollution) Cess (Amendment) Act, 2003, Standards so far prescribed for various pollutants under Environment (Protection) Act , 1986 and Doon Valley Notification, 1989 issued by MoEFCC. The Pollution Index (PI) of any industrial sector is a number from 0 to 100 and the increasing value of PI denotes the increasing degree of pollution load from the industrial sector;

WHEREAS , based on the series of consultations with SPCBs, different Government / Non-government Institutions including industries and MoEFCC , the following criteria on 'Range of Pollution Index 'for the purpose of categorization of industrial sectors has been finalized:

- Industrial Sectors having Pollution Index score of 60 and above – Red category
- Industrial Sectors having Pollution Index score of 41 to 59 -Orange category
- Industrial Sectors having Pollution Index score of 21 to 40 -Green category
- Industrial Sectors having Pollution Index score incl. & upto 20 -White category

WHEREAS, based on the revised criteria, the 'Final Report on Revised Categorization of Industrial Sectors under Red/Orange/Green/White' has been evolved. The 'Categorization' is based on the relative pollution potential of the industrial sectors and grouping of the industrial sectors based on the use of raw materials, manufacturing process adopted and pollutants likely to be generated;

WHEREAS, based on relative Pollution Index, the number of industries in various categories are as under :

i. The Red category of industrial sectors: 60
ii. The Orange category of industrial sectors: 83
iii. The Green category of industrial sectors: 63 and
iv. The Newly introduced White category: 36

WHEREAS, there shall be no necessity of obtaining the Consent to Operate'' for White category of industries and an intimation to concerned SPCB / PCC shall suffice;

WHEREAS, the purpose of categorization is to ensure that the industry is established in a manner consistent with the environmental objectives and to prompt industrial sectors to adopt cleaner technologies, ultimately resulting in generation of no or minimum pollutants.

WHEREAS the new categorization system shall also facilitate in self-assessment by industries;

Now, therefore, in exercise of the powers delegated to the Chairman, CPCB under Section 18(1)(b) of the Water (Prevention & Control of Pollution) Act, 1974 and Section 18(1)(b) of the Air (Prevention & Control of Pollution), Act , 1981 the earlier Directions issued in June 2012 in the context of categorisation of industries as Red, Orange & Green are withdrawn with immediate effect and following **'Directions'** are hereby issued for compliance by all SPCBs and PCCs :

1. That the SPCBs and PCCs shall adopt the Revised Criteria of categorization of industrial sectors as detailed in table nos. F1, F2, F3 and F4 and Revised Lists of Red, Orange, Green and White categories of industrial sectors, presented at table no. G2, G3, G4 and G5 respectively, in the 'Final Report' as attached herewith immediately.
2. That all pending applications for consideration of 'Consent to Establish' and 'Consent to Operate' and future such applications shall be processed as per revised criteria.
3. That the SPCBs and PCCs will provide the list of industries identified in each category existing in the State which have been considered for grant of consents. SPCBs/PCCs will forward the list of such industries before 31.05.2016 and the same will be uploaded on the websites of respective SPCB/PCC.

4. That the 'Revised Lists of Red, Orange, Green and White category of industrial sectors' shall be used by the SPCBs and PCCs for Consent Management and inventorization of industries under Red, Orange ,Green and White categories. Siting of industries shall be only in conforming areas. SPCBs / PCCs shall evolve sector specific plans for control of pollution and industrial surveillance for verifying compliance.

5. That the SPCBs and PCCs shall revise /prepare the inventory of Red, Orange, Green and White categories of industries operating in their jurisdiction based on the revised criteria specified in the Final Report and submit the same to CPCB within 90 days i.e., before 30.05.2016 in hard copy as well as soft copy.

6. That the listed category of industries or those identified later-on under different categories shall not be linked to sanction of loan /finance or bank proceedings.

7. That any further addition of any new or left-over industrial sector and their categorization which is not listed in the revised list of Red, Orange, Green and White industrial sectors, shall be done at the level of concerned SPCB /PCC following revised criteria & guidelines as detailed in the attached document and no concurrence of CPCB shall normally be required. It is further clarified that while categorizing the industries, fractional numbers shall be rounded off to nearest integer.

The SPCBs/PCCs shall acknowledge the receipt of directions and submit the 'Action Taken Report' in compliance with these directions to CPCB before 15.04.2016.

(Arun Kumar Mehta)
Chairman
7/3/16

Copy to:

1. The Chief Secretary of all the States and UTs
2. The Secretary ,
   Ministry of Micro, Small and Medium Entrepreneurs
   Udyog Bhawan, Rafi Marg, New Delhi - 110 011
3. The Secretary ,
   Ministry of Heavy Industries
   Udyog Bhawan, Rafi Marg, New Delhi - 110 011
4. The Secretary,
   Ministry of New and Renewable Energy
   Block-14, CGO Complex,
   Lodhi Road,New Delhi-110 003,
5. The Advisor(CP Division)
   Ministry of Environment ,Forests and Climate Change
   Indira Paryavaran Bhawan
   Jor Bagh Road, New Delhi – 110 003
6. All Zonal Offices of CPCB

(A. B. Akolkar) 7.3.16
Member Secretary

केन्द्रीय प्रदूषण नियंत्रण बोर्ड
CENTRAL POLLUTION CONTROL BOARD
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय भारत सरकार
MINISTRY OF ENVIRONMENT, FOREST & CLIMATE CHANGE GOVT. OF INDIA

SPEED-POST

CPCB/IPC-VI/CAQM/NCR

06.09.2022

To,

The Member Secretary
SPCB/PCC of NCR-Delhi
(as per the list)

Subject: Guidelines for consent to operate for white category of industries - reg.

Sir,

This has reference to CAQM letter no. 16014/14/2021/MERD/IP/CLOSURE-332, dated 18.07.2022, forwarding minutes of the meeting held on 11.07.2022, to review the status of closure directions issued against industrial units / entities and their resumption / revocation pursuant to corrective measures taken by them. A copy of the MoM is enclosed for ready reference.

The CAQM has noticed that in case of white category of industries SPCBs/DPCC are adopting different procedure for issuing certificate/acknowledgement. In this regard, it may be noted that CPCB vide letter no. B-29012/ESS/(CPA)/201-16, dated 07.03.2016 regarding harmonization of categorization of industrial sectors under red, orange, green and white category of industries, directed that there shall be no necessity of obtaining the Consent to Operate (CTO) for white category of industries and an intimation to concerned SPCB/PCC shall suffice.

Yours faithfully,

(Ajay Aggarwal)
Director & Div. Head, IPC-VI

Copy to:

The Divisional Head, AQM
CPCB, Delhi

O/C

Address list of SPCB/PCC

To,

1 The Member Secretary
Delhi Pollution Control Committee
4th floor, ISBT Building,
Kashmere Gate,
Delhi – 110006

2 The Member Secretary
Haryana State Pollution Control Board
C-11, Sector 6,
Panchkula, -134109 (Haryana)

3 The Member Secretary
Uttar Pradesh Pollution Control Board
Building. No. TC-12V
Vibhuti Khand, Gomti Nagar,
Lucknow-226010 (Uttar Pradesh)

4 The Member Secretary
Rajasthan State Pollution Control Board
A-4 Institutional Area,
Jhalana Doongri
Jaipur -302004 (Rajasthan)

A Agarwal
6/9/22

उत्तर प्रदेश शासन
पर्यावरण अनुभाग–1
सं0– 3049/55–पर्या–1–2017–256(पर्या)/2001
लखनऊः दिनांकः 29 जनवरी, 2018

दिनांक 29 जनवरी, 2018 को प्रख्यापित "उत्तर प्रदेश वायु (प्रदूषणनिवारण और नियंत्रण) (तृतीय संशोधन) नियमावली, 2017" की प्रति निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित :–

1– समस्त अपर मुख्य सचिव/प्रमुख सचिव/सचिव, उ0प्र0 शासन।

2– समस्त विभागाध्यक्ष, उ0प्र0

3– समस्त मण्डलायुक्त/जिलाधिकारी, उ0प्र0।

4– निदेशक, पर्यावरण, उ0प्र0 लखनऊ।

5– सदस्य सचिव, उ0प्र0 प्रदूषण नियंत्रण बोर्ड लखनऊ।

6– गार्ड फाईल।

आज्ञा से
(रेणुका कुमार)
प्रमुख सचिव।

उत्तर प्रदेश शासन
पर्यावरण अनुभाग–1
संख्या– 3049 /55–पर्या–1–2017–256(पर्या)/2001
लखनऊः दिनांक 29 जनवरी, 2018

अधिसूचना

वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 की धारा–54 के अधीन शक्ति का प्रयोग करके राज्यपाल उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड से परामर्श करने के पश्चात् उत्तर प्रदेश वायु (प्रदूषण निवारण और नियंत्रण) नियमावली, 1983 का संशोधन करने की दृष्टि से निम्नलिखित नियमावली बनाते हैं :–

उत्तर प्रदेश वायु (प्रदूषण निवारण और नियंत्रण) (तृतीय संशोधन) नियमावली, 2017

संक्षिप्त नाम और प्रारम्भ

1 (1) यह नियमावली उत्तर प्रदेश वायु (प्रदूषण निवारण और नियंत्रण) (तृतीय संशोधन) नियमावली, 2017 कही जायेगी।

(2) यह गजट में प्रकाशित होने के दिनांक से प्रवृत्त होगी।

नियम 27 का संशोधन

2–उत्तर प्रदेश वायु (प्रदूषण निवारण और नियंत्रण) नियमावली, 1983, जिसे आगे उक्त नियमावली कहा गया है, में नियम 27 में, नीचे स्तम्भ–1 में दिये गये उपनियम (1) के स्थान पर स्तम्भ–2 में दिया गया उपनियम रख दिया जायेगा, अर्थात् :–

स्तम्भ–1 विद्यमान उपनियम	स्तम्भ–2 एतद्द्वारा प्रतिस्थापित उपनियम
(1) वायु मण्डल में उत्सर्जन के लिये नई या परिवर्तित चिमनी को उपयोग में लाने के लिए या चिमनी से वायु प्रदूषण में वर्तमान उत्सर्जन को जारी रखने के लिये धारा–21 के अधीन कोई आवेदन बोर्ड को समय–समय पर यथासंशोधित प्रपत्र एक में दिया जायेगा।	(1) वायुमण्डल में उत्सर्जन के लिये किसी नई या परिवर्तित चिमनी को उपयोग में लाने के लिए या चिमनी से वायुमण्डल में वर्तमान उत्सर्जन को जारी रखने के लिये बोर्ड की सहमति प्राप्त करने हेतु धारा–21 के अधीन कोई आवेदन, बोर्ड को समय–समय पर यथा संशोधित प्रपत्र–एक में राज्य बोर्ड द्वारा स्थापित एवं संचालित ऑनलाइन कन्सेट मैनेजमेन्ट सिस्टम के माध्यम से ही किया जायेगा। सहमति सम्बन्धी आवेदन पत्रों

	का निस्तारण, ऑनलाइन कन्सेट मैनेजमेन्ट सिस्टम के माध्यम से ही किया जाएगा और किसी भी आवेदन पत्र का निस्तारण हस्तचालित रूप से नहीं किया जाएगा। सहमति शुल्क का भुगतान, उत्तर–प्रदेश वायु (प्रदूषण निवारण और नियंत्रण) (द्वितीय संशोधन) नियमावली, 2008 के उपबन्धों के अनुसार आनलाइन कन्सेन्ट मैनेजमेन्ट सिस्टम के माध्यम से किया जायेगा।

नियम 28 का संशोधन

3– उक्त नियमावली में नियम 28 में, उपनियम (3) के पश्चात् निम्नलिखित उपनियम बढ़ा दिया जायेगा, अर्थात् :–

(4) ऑनलाइन कन्सेन्ट मानीटरिंग मैनेजमेन्ट सिस्टम या किसी अन्य समरूप आनलाइन सिस्टम के माध्यम से सहमति हेतु आवेदन पत्र के निस्तारण की समयसीमा

धारा– 21 की उपधारा (4) के उपबंधो की व्यापकता पर प्रतिकूल प्रभाव डाले बिना, राज्य प्रदूषण नियंत्रण बोर्ड, नियम 28 के अनुसार सहमति हेतु आवेदन पत्र की जॉच करने की प्रकिया के अनुसार अनुसूची चार में यथाविनिर्दिष्ट समयसीमा के अनुसार सहमति सम्बन्धी आवेदन पत्र का निस्तारण सुनिश्चित करेगा :

अनुसूची–चार का बढ़ाया जाना

4– उक्त नियमावली में, अनुसूची तीन के पश्चात् निम्नलिखित अनुसूची बढ़ा दी जायेगी, अर्थात् :–

अनुसूची चार
(नियम 28 का उपनियम (4) देखें)

(एक) **स्थापना हेतु सहमति**

परियोजना की श्रेणी	**अनुमोदनकर्ता प्राधिकारी**	**समय–सीमा**
लाल श्रेणी की परियोजनाएं	मुख्यालय अध्यक्ष का अनुमोदन	30 दिन
नारंगी श्रेणी की परियोजनाएं	पर्यावरण अभियन्ता/वैज्ञानिक अधिकारी अथवा क्षेत्रीय अधिकारी की हैसियत से कार्य निस्पादित करने वाला कोई अन्य अधिकारी	20 दिन

हरित श्रेणी की परियोजनाएं	पर्यावरण अभियन्ता/वैज्ञानिक अधिकारी अथवा क्षेत्रीय अधिकारी की हैसियत से कार्य निस्पादित करने वाला कोई अन्य अधिकारी	20 दिन
सफेद श्रेणी की परियोजनाएं	वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के अधीन स्थापना हेतु सहमति के लिये आवेदन करना आवश्यक नहीं है।	

(दो) **संचालन हेतु सहमति**

परियोजना की श्रेणी	**अनुमोदनकर्ता प्राधिकारी**	**समय–सीमा**
लाल श्रेणी की वृहद एवं मध्यम परियोजनाएं	अध्यक्ष	30 दिन
लाल श्रेणी की लघु परियोजनाएं	मुख्य पर्यावरण अधिकारी अथवा मुख्य पर्यावरण अधिकारी की हैसियत से कार्य का निष्पादन करने वाला कोई अन्य अधिकारी	20 दिन
नारंगी श्रेणी की परियोजनाएं	पर्यावरण अभियन्ता/वैज्ञानिक अधिकारी अथवा क्षेत्रीय अधिकारी की हैसियत से कार्य निस्पादित करने वाला कोई अन्य अधिकारी	20 दिन
हरित श्रेणी की परियोजनाएं	पर्यावरण अभियन्ता/वैज्ञानिक अधिकारी अथवा क्षेत्रीय अधिकारी की हैसियत से कार्य निस्पादित करने वाला कोई अन्य अधिकारी	15 दिन
सफेद श्रेणी की परियोजनाएं	यथासंशोधित वायु (प्रदूषण निवारण और नियंत्रण) अधिनियम, 1981 के अधीन संचालन हेतु सहमति के लिये आवेदन करना आवश्यक नही है।	

आज्ञा से

(रेणुका कुमार)
प्रमुख सचिव

Uttar Pradesh Shasan
Paryavaran Anubhag-1

In pursuance of the provisions of clause (3) of Article 348 of the Constitution, the Governor is pleased to order the publication of the following English translation of notification no 3049/55-Parya-1-256(Parya)/2001, dated 29 January, 2018.

Notification

No 3049/55-Parya-1-2017-256(Parya)/2001
Dated: Lucknow: 29 January, 2018

In exercise of the powers under section 54 of the Air (Prevention and Control of Pollution) Act, 1981, the Governor, after consultation with the Uttar Pradesh Pollution Control Board, is pleased to make the following rules with a view to amending the Uttar Pradesh Air (Prevention and Control of Pollution) Rules, 1983 :-

THE UTTAR PRADESH AIR (PREVENTION AND CONTROL OF POLLUTION) (THIRD AMENDMENT) RULES, 2017

Short title and commencement

1.(1) These rules may be called the Uttar Pradesh Air (Prevention and Control of Pollution) (Third Amendment), Rules, 2017;
(2) They shall come into force with effect from the date of their publication in the Gazette.

Amendment of the Rule 27

2. In the Uttar Pradesh Air (Prevention and Control of Pollution) Rules, 1983 hereinafter referred to as the said rules in rule 27 for sub-rule (1) set out in columm-1 below the sub-rule as set out in column-2 shall be substituted, namely :-

column-1 Existing sub-rule	column-2 Sub-rule as hereby substitued
(1) An application under section 21 for obtaining the consent of the Board for bringing into use any new or altered chimney for emission into atmosphere or for continuing an existing emission from chimney into atmosphere shall be made to the Board in Form I as amended from time to time.	(1) An application under section 21 for obtaining the consent of the Board for bringing into use any new or altered chimney for emission into atmosphere or for continuing an existing emission from chimney into atmosphere shall be made to the Board in Form I as amended from time to time through online consent management system only as established and made operational by the State Board. The consent application shall be disposed off through online consent management system only and no application will be disposed off manually. The consent fee as per the provisions of the Uttar Pradesh Air (Prevention and Control of Pollution) (Second Amendment) Rules, 2008 shall be made online through the online consent management system.

Amendment of Rule-28

3. In the said rules, in rule 28, after sub-rule (3) the following sub-rule the shall be inserted, namely :-

(4): Timeline for Disposal of Application for Consent through Online Consent Monitoring Management System (OCMMS) or any similar Online system.

Without prejudice of the generality of the Provisions of sub-section (4) of Section 21, the State Pollution Control Board in accordance with procedure for making enquiry into application for consent as per Rule 28 shall ensure disposal of consent application in accordance with timeline as specified in Schedule IV :

Insertion of schedule (IV)

4- In the said rules, after sechedule (III) the following sechedule shall be inserted namely.

SCHDULE-IV
(See sub-rule (4) of rule-28)

(I) Consent to Establish

Category of Project	Approving Authority	Time line
Red Category Projects	Head Office with the approval of Chairman	30 days
Orange Category Projects	Envionmental Engineer/Scientific Officer/ or any other Officer Discharging the function in the capacity of Regional Officer	20 days
Green Category Projects	Envionmental Engineer/Scientific Officer/ or any other Officer Discharging the function in the capacity of Regional Officer	20 days
White Category Projects	No need to Apply for Consent To Establish under Air (Prevention and Control of Pollution) Act 1981 as amended	

(II) Consent to Operate

Category of Project	Approving Authority	Time line
Red Category Large and Medium scale Projects	Chairman	30 days
Red Category small scale Projects	Chief Environment Officer or any other Officer Discharging the function in the capacity of Chief Environment Officer	20 days

Orange Category Projects	Envionmental Engineer/Scientific Officer/ or any other Officer Discharging the function in the capacity of Regional Officer	20 days
Green Category Projects	Envionmental Engineer/Scientific Officer/ or any other Officer Discharging the function in the capacity of Regional Officer	15 days
White Category Projects	No need to Apply for Consent To Operate under Air (Prevention and Control of Pollution) Act 1981 as amended	

By Order

(Renuka Kumar)
Principal Secretary

कार्यालय जिलाधिकारी, गौतमबुद्धनगर

ANNEXURE 4

पत्रांक 613 / NGT-76/25

दिनांक : 23/8/25

प्रेषक

जिलाधिकारी,
गौतमबुद्धनगर।

सेवा में,

मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक सम्बन्धी मा0 अधिकरण द्वारा पारित आदेश दिनांक 28.07.2025 का सन्दर्भ ग्रहण करना चाहें, जिसमें मा0 अधिकरण द्वारा पारित आदेश के अंश निम्नवत् है–

".....1. In this original application (OA), applicant alleges that large-scale illegal residential and commercial construction is in progress in NOIDA and Greater NOIDA violating the environmental norms.

2. Learned Counsel for the applicant submits that these constructions do not have requisite environmental clearances, illegal borewells have been dug up and no sewerage system has been laid....."

उक्त आदेश में जिला प्रशासन से अपेक्षा की गयी है कि– "8. Learned Counsel appearing for respondent no.6- District Magistrate, Gautam Budh Nagar also seeks three weeks' time to place on record the details of the action taken by respondent no.6 to ensure action against such illegal constructions."

उ0प्र0 शासन, विधायी अनुभाग–1, लखनऊ की अधिसूचना संख्या 2164/79–वि–1–20–2(क)/24/2020 दिनांक 28.12.2020 के साथ संलग्न उ0प्र0 राजस्व संहिता (संशोधन) अध्यादेश, 2020 (उ0प्र0 अध्यादेश संख्या– 22 सन् 2020) में स्पष्ट उल्लेख है कि उ0प्र0 राजस्व संहिता, 2006 (उ0प्र0 अधिनियम संख्या 8 सन् 2012) जिसे आगे मूल अधिनियम कहा गया है, की धारा 59 की उपधारा (6) के पश्चात निम्नलिखित स्पष्टीकरण बढा दिया जायेगा, अर्थातः–

इस धारा के प्रयोजनार्थ शब्द **"स्थानीय प्राधिकरण में क्षेत्र पंचायत, जिला पंचायत, टाउन एरिया, नोटिफाइड एरिया, छावनी क्षेत्र, नगर पंचायत, नगर पालिका, नगर महापालिका, नगर निगम, नोएडा विकास प्राधिकरण, ग्रेटर नोएडा विकास प्राधिकरण एवं यमुना एक्सप्रेसवे विकास प्राधिकरण अथवा भारत का संविधान के अनुच्छेद 243–थ के अन्तर्गत उत्तर प्रदेश औद्योगिक क्षेत्र विकास अधिनियम, 1976 के अधीन औद्योगिक विकास क्षेत्रान्तर्गत घोषित कोई औद्योगिक नगरी सम्मिलित होंगे।"**

उक्त संशोधन के क्रम में उ0प्र0 शासन के राजस्व अनुभाग द्वारा शासनादेश संख्या 1577/एक–1–2020–रा–1 दिनांक 30.12.2020 तथा औद्योगिक विकास अनुभाग–3 द्वारा शासनादेश संख्या 01/77–3–21–48(एम) 20 दिनांक 11.01.2021 निर्गत किया गया है।

उक्त अधिसूचना दिनांक 28.12.2020 में दिये गये प्राविधानो तथा उपबन्धों के अनुसार जनपद गौतमबुद्धनगर की सीमा के अन्तर्गत अधिसूचित क्षेत्र में अधीक्षण, संरक्षण, प्रबन्धन और नियंत्रण नोएडा, ग्रेटर नोएडा तथा यमुना एक्सप्रेसवे औद्योगिक विकास प्राधिकरणों द्वारा किया जायेगा।

क्रमशः 2 पर

प्रश्नगत गाँव व स्थल प्राधिकरण के अधिसूचित क्षेत्र के अन्तर्गत आच्छादित है। उक्त क्षेत्र अवैध निर्माण पर रोक, जल, सीवरेज सिस्टम आदि व्यवस्थायें स्थापित किया जाना प्राधिकरण स्तर से अपेक्षित है।

मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु अद्योहस्ताक्षरी द्वारा सन्दर्भ संख्या 546/एन0जी0टी0–76/2025 दिनांक 11.08.2025 के माध्यम से संयुक्त समिति का गठन किया गया (छायाप्रति संलग्न)। संयुक्त समिति द्वारा अवगत कराया गया है कि निरीक्षण दिनांक 18.08.2025 में प्रश्नगत 02 स्थलों मै0 समतल कलर पिक्चर्स ट्यूब्स/गाजियाबाद डेवलपर्स/भगवती डेवलपर्स (द्वारिका सिटी) एवं मै0 सहारा इन्क्लेव, छपरौला, जी0टी0 रोड, गौतमबुद्धनगर पर कतिपय प्लाटो पर निर्माण कार्य पूर्ण पाये गये एवं कतिपय प्लाटो पर निर्माण कार्य प्रगति पर पाये गये है। प्रश्नगत स्थलो पर विभिन्न क्षेत्रफल की प्लाटिंग की गयी है।

अग्रेतर अवगत कराना है कि मा0 अधिकरण द्वारा पारित आदेश दिनांक 28.07.2025 में वर्णित है कि

".....10. During the course of hearing, reference has also been made to the photographs enclosed on page no.1194 and 1195 with geo-coordinates and dates to show the extent of such illegal construction without EC/CTE/CTO....."

उक्त के क्रम में क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड द्वारा अवगत कराया गया है कि परियोजनाओं का बिल्टअप एरिया 20,000 वर्ग मी0 से अधिक होने की दशा में पर्यावरणीय स्वीकृती (EC) की आवश्यकता होती है तथा परियोजनाओं का built-up area 5000 sq. mtr. से अधिक होने पर उ0प्र0 प्रदूषण नियंत्रण बोर्ड से स्थापनार्थ/संचालनार्थ सहमति (CTE/CTO) प्राप्त किया जाना प्राविधानित है। संयुक्त समिति के निरीक्षण में Individual Plot का बिल्टअप एरिया 5000 वर्ग मी0 से अधिक होने सम्बन्धी आंकलन किया जाना सम्भव नही हो सका, जिसपर प्रदूषण नियंत्रण बोर्ड से अग्रिम कार्यवाही ग्रेटर नोएडा प्राधिकरण से बिल्टअप एरिया की सूचना प्राप्त होने के उपरान्त ही सम्भव हो सकेगी। अतः आपसे अनुरोध है कि उक्त क्षेत्र में अवैध रूप से निर्मित/निर्माणाधीन प्लाट्स के बिल्टअप एरिया के सम्बन्ध में सूचना प्रदूषण नियंत्रण बोर्ड को आवश्यक कार्यवाही करने के लिये सूचना उपलब्ध कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें।

अतः उपरोक्त के दृष्टिगत आपसे अनुरोध है कि मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु Original Application and Additional Affidavit में उल्लिखित ग्रामो/स्थलो में अवैध रूप से किये जा रहे निर्माण (भवन/विला/दुकान आदि) के विरूद्ध प्राधिकरण द्वारा आवश्यक कार्यवाही एवं सीवेज इत्यादि के सम्बन्ध में आवश्यक कार्यवाही किये जाने एवं कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराये जाने हेतु सम्बन्धित को निर्देशित करने का कष्ट करें। उक्त ओ0ए0 में अगली नियत तिथि दिनांक 08.10.2025 है।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर।

प्रतिलिपिः निम्नलिखित को आवश्यक कार्यवाही हेतु प्रेषित।

1. अपर जिलाधिकारी (वि0/रा0), गौतमबुद्धनगर।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा एवं अधिशाषी अभियन्ता, उ0प्र0 भूगर्भ जल विभाग, गौतमबुद्धनगर को इस निर्देश के साथ प्रेषित कि ग्रेटर नोएडा प्राधिकरण से समन्वय स्थापित कर आवश्यक कार्यवाही किया जाना सुनिश्चित करें।

जिलाधिकारी
गौतमबुद्धनगर।

ANNEXURE 5

ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

कार्यालयः–01, सैक्टर नॉलेज पार्क–4,ग्रेटर नौएडा सिटी,
जनपद गौतमबुद्ध नगर

FTS:-

पत्रांकः ग्रे0नौ0/वर्क सर्किल–1/2025/676 दिनांकः 30/09/2025

सेवा में,

प्रभारी विधि
ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

संदर्भः– माननीय नेशनल हरित अधिकरण नई दिल्ली (NGT) में लम्बित Original Application No. 329 of 2024 Rajendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 28.07.2025 के अनुपालन में एक्शन टेकन रिपोर्ट उपलब्ध कराने के सम्बन्ध में।

कृपया उपरोक्त विषयक स्वकीय पत्रांक ग्रे0नौ0/विधि/2025/2065 दिनांक 17.09.2025 का अवलोकन करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) में विचाराधीन ओ0ए0 संख्याः 329/2024 में याची द्वारा Additional Affidavit से सम्बन्धित अभियन्त्रण विभाग से आवश्यक एक्शन टेकन रिपोर्ट द्वारा चाही गयी है के सम्बन्ध में मा0 जिलाधिकारी, गौतमबुद्ध नगर महोदया द्वारा प्राप्त निर्देशों के कम में प्रदूषण नियंत्रण बोर्ड को सम्बन्धित भवनों के बिल्ट–अप एरिया की सूचना उपलब्ध कराने हेतु निर्देशित किया गया है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि याची द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल प्रपत्रों में वर्क सर्किल–1 के क्षेत्र से सम्बन्धित एनेक्जर 1190 व 1191 में दर्शाये गये भवन का बिल्ट–अप एरिया लगभग 740.00 वर्ग मी0 तथा एनेक्जर 1191 व 1192 में दर्शाये गय भवन का बिल्ट–अप एरिया लगभग 210.00 वर्ग मी0 है। इसके अतिरिक्त समस्त समतल कलर्स लि0, गाजियाबाद की भूमि पर लगभग 60 प्रतिशत भूमि पर अवैध निर्माण कार्य पूर्ण अथवा प्रगतिरत है।

अतः उपरोक्तानुसार आख्या प्रेषित है।

(प्रभात शंकर)
वरिष्ठ प्रबन्धक, वर्क सर्किल– 1

प्रतिलिपिः–

- स्टॉफ आफिसर को मुख्य कार्यपालक अधिकारी महोदय के सादर संज्ञानार्थ।
- अपर मुख्य कार्यपालक अधिकारी (एस0के0/एल0/एस0वाई) महोदय/महोदया को सादर सूचनार्थ।
- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बीटा–2 शॉपिंग कॉम्पलैक्स को आवश्यक कार्यवाही हेतु।
- महाप्रबन्धक (परियोजना) महोदय के सादर संज्ञानार्थ।
- नोडल अधिकारी/वरिष्ठ प्रबन्धक (वर्क सर्किल–7) को मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) से सम्बन्धित आवश्यक कार्यवाही हेतु।
- प्रबन्धक, सहायक प्रबन्धक को आवश्यक कार्यवाही हेतु।

वरिष्ठ प्रबन्धक, वर्क सर्किल– 1

ग्रेटर नौएडा औद्योगिक विकास प्राधिकरण

01, सैक्टर नॉलेज पार्क–4, ग्रेटर नौएडा सिटी–201310
जनपद गौतमबुद्ध नगर (उत्तर प्रदेश)

पत्रांकः–प्रोजेक्ट / वर्क सर्किल–3 / 2025 / 3902 दिनांकः–03.10.2025

सेवा में,

प्रभारी विधि
ग्रेटर नौएडा प्राधिकरण।

संदर्भः–माननीय नेशनल हरित अधिकरण नई दिल्ली (NGT) में लम्बित Original Application No. 329 of 2024 Rajendra Tyagi Versus Union of India & Ors. में पारित आदेश दिनांक 28.07.2025 के अनुपालन में एक्शन टेकन रिपोर्ट उपलब्ध कराने के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक स्वकीय पत्रांक ग्रे0नौ0 / विधि / 2025 / 2065 दिनांक 17.09.2025 का अवलोकन करने का कष्ट करें, जिसमें मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) में विचाराधीन ओ0ए0 संख्याः 329 / 2024 में याची द्वारा Additional Affidavit से सम्बन्धित अभियन्त्रण विभाग से आवश्यक एक्शन टेकन रिपोर्ट द्वारा चाही गयी है के सम्बन्ध में मा0 जिलाधिकारी, गौतमबुद्ध नगर महोदया द्वारा प्राप्त निर्देशों के क्रम में प्रदूषण नियंत्रण बोर्ड को सम्बन्धित भवनों के बिल्ट–अप एरिया की सूचना उपलब्ध कराने हेतु निर्देशित किया गया है।

उपरोक्त के सम्बन्ध में अवगत कराना है कि याची द्वारा मा0 राष्ट्रीय हरित अधिकरण में दाखिल प्रपत्रों में वर्क सर्किल–3 के क्षेत्र से सम्बन्धित एनेक्जर का विवरण निम्नवत् है–

क्रम सं0	एनेक्जर **AA-1**	बिल्ट–अप एरिया (वर्गमी0 में)
1	1194	4800
2	1195	1150
3	1196	1225
4	1197	1739
5	1198	1330
6	1199	783
7	1200	610
8	1201	4500

अतः उपरोक्तानुसार आख्या प्रेषित है।

(राजेश कुमार निम)
वरिष्ठ प्रबन्धक, वर्क सर्किल– 3

प्रतिलिपिः–

- स्टॉफ आफिसर को मुख्य कार्यपालक अधिकारी महोदय के सादर संज्ञानार्थ।
- अपर मुख्य कार्यपालक अधिकारी (एस0एल0 / एस0वाई) महोदया / महोदय को सादर सूचनार्थ।
- क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बीटा–2 शॉपिंग कॉम्पलैक्स को आवश्यक कार्यवाही हेतु।
- महाप्रबन्धक (परियोजना) महोदय के सादर संज्ञानार्थ।
- नोडल अधिकारी / वरिष्ठ प्रबन्धक (वर्क सर्किल–7) को मा0 राष्ट्रीय हरित अधिकरण (एन0जी0टी0) से सम्बन्धित आवश्यक कार्यवाही हेतु।
- प्रबन्धक / सहायक प्रबन्धक, वर्क सर्किल–3 को आवश्यक कार्यवाही हेतु।

वरिष्ठ प्रबन्धक, वर्क सर्किल– 3

ANNEXURE 6

कार्यालय जिलाधिकारी गौतमबुद्धनगर

413

पत्रांक 814/N4T-76/25 दिनांक : 6/10/25

प्रेषक

जिलाधिकारी,
गौतमबुद्धनगर।

सेवा में,

अपर मुख्य कार्यपालक अधिकारी,
ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण,
ग्रेटर नोएडा।

विषयः मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन ओ0ए0 सं0 329/2024 राजेन्द्र त्यागी बनाम यूनियन ऑफ इण्डिया व अन्य में पारित आदेश दिनांक 28.07.2025 के अनुपालन के सम्बन्ध में।

कृपया अद्योहस्ताक्षरी के पत्रांक 613/एन0जी0टी0–76/25 दिनांक 23.08.2025 द्वारा उक्त के अतिरिक्त मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु Original Application or Additional Affidavit में उल्लिखित ग्रामो/स्थलो में अवैध रूप से किये जा रहे निर्माण (भवन/विला/दुकान आदि) के विरूद्ध प्राधिकरण स्तर से नियमानुसार कार्यवाही आवश्यक कार्यवाही किये जाने एवं कृत कार्यवाही से अद्योहस्ताक्षरी को अवगत कराये जाने हेतु पत्र प्रेषित किया गया था, जिसका प्रतिउत्तर अप्राप्त है। तत्क्रम में ग्रेटर नोएडा औद्योगिक विकास प्राधिकरण के पत्रांक ग्रे0नौ0/वर्क सर्किल–1/2025/676 दिनांक 30.09.2025 एवं पत्रांक प्रोजेक्ट/वर्क सर्किल–3 /2025/3902 दिनांक 03.10.2025 का सन्दर्भ ग्रहण करनें का कष्ट करें (छायाप्रति संलग्न), जिसके माध्यम से ओ0ए0 संख्या 329/2024 में प्रश्नगत प्लाटो, गाँवो में निर्माणाधीन भूखण्डो आदि के बिल्टअप एरिया से सम्बन्धित सूचना क्षेत्रीय कार्यालय, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, ग्रेटर नोएडा को प्रेषित की गयी है। उक्त पत्र में केवल भूखण्ड के क्षेत्रफल इत्यादि की सूचना दी गयी है, किन्तु Original Application or Additional Affidavit में उल्लिखित ग्रामो/स्थलो में अवैध रूप से किये जा रहे निर्माण (भवन/विला/दुकान आदि) के विरूद्ध प्राधिकरण स्तर से नियमानुसार आवश्यक कार्यवाही किये जाने सम्बन्धी कोई भी सूचना प्रेषित नहीं की गयी है।

अतः उपरोक्त के दृष्टिगत मा0 अधिकरण द्वारा पारित आदेश के अनुपालन हेतु Original Application or Additional Affidavit में उल्लिखित ग्रामो/स्थलो में अवैध रूप से किये जा रहे निर्माण के विरूद्ध प्राधिकरण स्तर से नियमानुसार कार्यवाही, सीवेज इत्यादि के सम्बन्ध में आवश्यक कृत कार्यवाही से अवगत कराने का कष्ट करें। उक्त ओ0ए0 में अगली नियत तिथि दिनांक 08.10.2025 है।

(मेधा रूपम)
जिलाधिकारी
गौतमबुद्धनगर